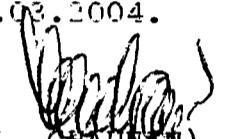


(6)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>18.03.2004</u></p> <p>Mr. P. N. Jatti counsel for the applicant. Mr. N. C. Goyal counsel for the respondents.</p> <p>On the request of learned counsel for the applicant, let the matter be listed on 25.03.2004.</p>
	<p> (M. L. CHAUHAN) MEMBER (J)</p>
<p><i>Copy given</i>  <i>on 18/3/04</i>  <i>to the applicant</i></p> <p><u>OA 29/3/04</u></p>	<p><u>25.03.2004</u></p> <p>Mr. P. N. Jatti counsel for the applicant. Mr. N. C. Goyal counsel for the respondents.</p> <p>After hearing learned counsel for the parties for sufficient long time, learned counsel for the applicant submits that he wants to withdraw this OA at this stage with a liberty reserved for him for filing a fresh OA in appropriate forum. The OA is disposed of as withdrawn accordingly.</p> <p>In view of the order passed in this OA, MA No. 378/2003 filed for condonation of delay does not survives and stands disposed of accordingly.</p> <p> (M. L. CHAUHAN) MEMBER (J)</p>